

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/433/2016/ARE-14

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **09/09/2020**

RECOMMENDATION

Sub:- Departmental inquiry against;

- 1) Dr. Abhaykumar, District Programme Management Officer, District Health and Family Welfare Office, Yadgir District, Yadgir;
- 2) Sri Sheik Mohammed, First Division Assistant, District Health and Family Welfare Office, Yadgir District, Yadgir – Reg.

- Ref:- 1) Govt. Order No. ಆಕುಕ 82 ಎಂಎಸ್‌ಎ 2015, Bengaluru dated 27/9/2016.
- 2) Nomination order No.UPLOK-1/DE/433/2016, Bengaluru dated 4/10/2016 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 7/9/2020 of Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 27/9/2016 initiated the disciplinary proceedings against (1) Dr. Abhaykumar, District Programme Management Officer, District Health & Family Welfare Office, Yadgir District, Yadgir and (2) Sheik Mohammed, First Division Assistant, District Health and Family Welfare Office, Yadgir District, Yadgir (hereinafter referred to as Delinquent Government Officials 1 & 2, for short as DGO-1 & DGO-2 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/433/2016 Bengaluru dated 4/10/2016 nominated Additional Registrar

of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No.UPLOK-1&2/DE/Transfers/2018, Bengaluru dated 6/8/2018, Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 & 2.

3. The DGO-1 Dr. Abhaykumar, District Programme Management Officer, District Health & Family Welfare Office, Yadgir District, Yadgir and DGO-2 Sheik Mohammed, First Division Assistant, District Health and Family Welfare Office, Yadgir District, Yadgir were tried for the following charge:-

“ನೀವು ಆ.ಸ.ನೌಕರರಾದ (1) ಡಾ: ಅಭಯಕುಮಾರ್, ಜಿಲ್ಲಾ ಯೋಜನಾ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ ಮತ್ತು (2) ಶ್ರೀ ಶೇಖ್ ಮೈಹಿಮೂದ್, ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು, ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ, ತಾವು ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ;

(ಅ) ದಿನಾಂಕ 22/12/2014ರಂದು ಯಾದಗಿರಿ ಜಿಲ್ಲೆಯಲ್ಲಿ ಸಿ.ಇ.ಒ ರವರು ಕೈಗೊಂಡ ಸಭೆಯ ನಡವಳಿಕೆಯನ್ನು ನೀಡಲು ನೀವು -1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ದೂರುದಾರರಿಗೆ ರೂ.3,000/-ಗಳ ಲಂಚದ ಹಣದ ಬೇಡಿಕೆ ಇಟ್ಟು, ಲಂಚದ ಹಣ ಕೊಟ್ಟರೆ ಮಾತ್ರ ನಡವಳಿಕೆಯನ್ನು ಕೊಡುವುದಾಗಿ ಹೇಳಿರುತ್ತೀರಿ.

(ಆ) ದೂರುದಾರರಿಗೆ ಲಂಚದ ಹಣ ಕೊಡಲು ಇಷ್ಟವಿಲ್ಲದೇ ಇದ್ದುದರಿಂದ ದಿನಾಂಕ 20/2/2015ರಂದು ಯಾದಗಿರಿ ಜಿಲ್ಲಾ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ಠಾಣಾಧಿಕಾರಿಯವರ ಮುಂದೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಅದರಂತೆ ತಾಣಾಧಿಕಾರಿಯವರು ಸದರಿ ಪೊಲೀಸ್ ತಾಣೆಯಲ್ಲಿ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ 1/2015 ಕಲಂ 7, 13(1)(ಡಿ) ಸಹ ವಾಚಕ 13(2) ಪಿ.ಸಿ.ಕಾಯ್ದೆ, 1988ರ ಪ್ರಕಾರ ನಿಮ್ಮ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು, ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯನ್ನು ಮಾನ್ಯ ನ್ಯಾಯಾಲಯಕ್ಕೆ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಇ) ದಿ: 20/2/2015ರಂದು ನೀವು 1ನೇ ಆ.ಸ.ನೌಕರರು ಹೇಳಿದಂತೆ ದೂರುದಾರರಿಂದ ನೀವು - 2ನೇ ಆ.ಸ.ನೌಕರರು ಯಾದಗಿರಿ ನಗರದ ಡಿ.ಹೆಚ್.ಓ ಕಛೇರಿಯ ಆವರಣದಲ್ಲಿರುವ ಡಿ.ಪಿ.ಎಂ.ಓ ವಿಭಾಗದಲ್ಲಿ ಲಂಚದ ಹಣ ರೂ.2,000/-ಗಳನ್ನು ನೆರಳು ಸಾಕ್ಷಿದಾರರಾದ ಶ್ರೀ ರವಿಕುಮಾರ್ ರವರ ಸಮಕ್ಷಮ ಸ್ವೀಕರಿಸುವಾಗ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಬೀಸಿದ ಬಲೆಗೆ ಸಿಕ್ಕಿಬಿದ್ದಿರುತ್ತೀರಿ.

(ಈ) ನೀವು-2ನೇ ಆ.ಸ.ನೌಕರರು ದೂರುದಾರರಿಂದ ಸ್ವೀಕರಿಸಿದ ಲಂಚದ ಹಣ ರೂ.2,000/-ಗಳನ್ನು ಪಂಚ ಸಾಕ್ಷಿದಾರರ ಸಮಕ್ಷಮ ತನಿಖಾಧಿಕಾರಿಯವರು ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಉ) ತನಿಖಾಧಿಕಾರಿಯವರು ನಿಮ್ಮ-2ನೇ ಆ.ಸ.ನೌಕರರ ಎರಡೂ ಕೈಬೆರಳುಗಳನ್ನು ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ದ್ರಾವಣದಲ್ಲಿ ಅದ್ದಿಸಿ ತೊಳೆಯಿಸಿದಾಗ, ಸದರಿ ದ್ರಾವಣ ತಿಳಿ ಗುಲಾಬಿ ಬಣ್ಣಕ್ಕೆ ತಿರುಗಿ, ಸಕರಾತ್ಮಕವಾದ ಫಲಿತಾಂಶ ಬಂದಿರುತ್ತವೆ.

(ಊ) ತನಿಖಾಧಿಕಾರಿಯವರು ಅದೇ ದಿವಸ ನಿಮ್ಮನ್ನು - 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರನ್ನು ಅದೇ ಕಾರಣಕ್ಕಾಗಿ ದಸ್ತಗಿರಿ ಮಾಡಿ ನ್ಯಾಯಾಂಗ ಬಂಧನಕ್ಕೆ ಒಳಪಡಿಸಿರುತ್ತಾರೆ.

(ಋ) ತನಿಖಾಧಿಕಾರಿಯವರು ಸದರಿ ಲಂಚದ ಹಣದ ಬಗ್ಗೆ ನಿಮ್ಮನ್ನು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರನ್ನು ಪ್ರಶ್ನಿಸಿದಾದ, ಸಮಾಧಾನಕರಕ ಅಥವಾ ಸೂಕ್ತ ಉತ್ತರವನ್ನು ನೀಡಲು ವಿಫಲರಾಗಿರುತ್ತೀರಿ.

(ಎ) ದೂರುದಾರರ, ಪಂಚರ ಹಾಗೂ ಇತರ ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳನ್ನು ಮತ್ತು ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರುಪಡಿಸಿದ್ದು, ಅವೂ ಕೂಡ ನೀವು - 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ದುರ್ನಡತೆ ಎಸಗಿರುವುದನ್ನು ತೋರಿಸುತ್ತದೆ.

ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i)ರಿಂದ (iii)ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

4. The Inquiry Officer (Additional Registrar of Enquiries-14) on appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO-1 Dr. Abhaykumar, District Programme Management Officer, District Health & Family Welfare Office, Yadgir District, Yadgir and DGO-2 Sri Sheik Mohammed, First Division Assistant, District Health and Family Welfare Office, Yadgir District, Yadgir.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGOs 1 & 2;



- (i) DGO-1 Dr. Abhaykumar is due to retire from service on 31/8/2027;
- (ii) DGO-2 Sri Sheik Mohammed is due to retire from service on 30/6/2032.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO-1 Dr. Abhaykumar and DGO-2 Sri Sheik Mohammed,

- (i) it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO-1 Dr. Abhaykumar, District Programme Management Officer, District Health & Family Welfare Office, Yadgir District, Yadgir and
- (ii) it is hereby recommended to Government for imposing penalty of compulsory retirement from service on DGO-2 Sri Sheik Mohammed, First Division Assistant, District Health and Family Welfare Office, Yadgir District, Yadgir.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru 

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/433/2016/ARE-14

Multi Storied Building,
Dr.B.R.Ambedkar Road,
Bangalore-560 001,
Dated: 07/09/2020.

ENQUIRY REPORT

Present : Smt. **K.Bhagya**, Additional
Registrar of Enquiries-14
Karnataka Lokayukta
Bangalore.

Sub: Departmental Enquiry against **1) Dr. Abhayakumar**, District Programme Management Officer, Yadgiri District and **2) Shiek Mohammed**, First Division Assistant, District Health and Family Welfare Department, Yadgiri District – Reg.

Ref: 1. Report U/s.12(3) of the K.L Act, 1984 in COMPT/UPLOK/GLB-587/2016/DRE-3 dated 22/08/2016.
2. Government Order No. ಆಕುಕ 82 ಎಂಎಸ್‌ಎ 2015, Bengaluru dated 27/09/2016.
3. Nomination Order No:UPLOK-1/DE/433/2016, dated: 04/10/2016 of Hon'ble Upalokayukta, Bangalore.
4. Order No.UPLOK-1&2/DE/Transfers/2018 Bengaluru, Dtd: 06/08/2018 file is transferred from ARE-7 to ARE-14.

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On the basis of the report of the Additional Director General of Police, Karnataka Lokayukta, Bengaluru along with the investigation papers and report filed by the Police Inspector, Karnataka Lokayukta, Yadagiri District reveals that **1) Dr. Abhayakumar**, District Programme Management Officer, Yadgiri District and **2) Shiek**



Mohammed, First Division Assistant, District Health and Family Welfare Department, Yadgiri District (hereinafter referred to as Delinquent Government official, in short DGOs,) being Public/Government servants have committed misconduct as they demanded and accepted bribe from the complainant by name Dr. Suryaprakash S/o Mallanna Kandakura, District Disease Control Officer, Yadagiri District, Yadagiri. On the basis of his complaint, an investigation was taken up U/Sec.9 of the Karnataka Lokayukta Act, 1984 after invoking power vested U/Sec. 7 (2) of the said Act.

2. After completion of the investigation, a report was sent to the Government U/s. 12(3) of the Karnataka Lokayukta Act as per reference No.1. In pursuance of the report, the Government of Karnataka was pleased to issue the G.O. Dated: 27/09/2016 authorizing Hon'ble Upalokayukta to hold enquiry as per reference No.2. In pursuance of the G.O., the Nomination was issued by the Hon'ble Upalokayukta on 04/10/2016 authorizing ARE-7 to hold enquiry and to report as per reference No.3 and again this file is transferred from ARE-7 to ARE-14 as per reference No.4.
3. On the basis of the Nomination, the Articles of Charge against the DGO No.1 and 2 are framed by the Additional Registrar of Enquiries-7 which includes Articles of Charge at Annexure-I and Statement of Imputation of Misconduct at Annexure No. II are the following and the same was sent to the DGO No.1 and 2 on 25/10/2016.



ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

ನೀವು, ಆ.ಸ.ನೌಕರರಾದ (1) ಡಾ|| ಅಭಯಕುಮಾರ್, ಜಿಲ್ಲಾ ಯೋಜನಾ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ ಮತ್ತು (2) ಶ್ರೀ.ಶೇಖ್ ಮೈಹಿಮುದ್, ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು, ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ, ತಾವು ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ:

(ಅ) ದಿನಾಂಕ:22-12-2014 ರಂದು ಯಾದಗಿರಿ ಜಿಲ್ಲೆಯಲ್ಲಿ ಸಿ.ಇ.ಒ. ರವರು ಕೈಗೊಂಡ ಸಭೆಯ ನಡವಳಿಕೆಯನ್ನು ನೀಡಲು ನೀವು-1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ದೂರುದಾರರಿಗೆ ರೂ.3,000/- ಗಳ ಲಂಚದ ಹಣ ಬೇಡಿಕೆ ಇಟ್ಟು, ಲಂಚದ ಹಣ ಕೊಟ್ಟರೆ ಮಾತ್ರ ಸಭೆಯ ನಡವಳಿಕೆಯನ್ನು ಕೊಡುವುದಾಗಿ ಹೇಳಿರುತ್ತೀರಿ.

(ಆ) ದೂರುದಾರರಿಗೆ ಲಂಚದ ಹಣ ಕೊಡಲು ಇಷ್ಟವಿಲ್ಲದೇ ಇದ್ದುದರಿಂದ ದಿನಾಂಕ: 20-02-2015 ರಂದು ಯಾದಗಿರಿ ಜಿಲ್ಲಾ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ತಾಣಾಧಿಕಾರಿಯವರ ಮುಂದೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ, ತಾಣಾಧಿಕಾರಿಯವರು ಸದರಿ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ:1/2015 ಕಲಂ 7, 13(1)(ಡಿ) ಸಹ ವಾಚಕ 13(2) ಪಿ.ಸಿ. ಕಾಯ್ದೆ, 1988ರ ಪ್ರಕಾರ ನಿಮ್ಮ-1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು, ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯನ್ನು ಮಾನ್ಯ ನ್ಯಾಯಾಲಯಕ್ಕೆ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಇ) ದಿ:20-2-2015 ರಂದು ನೀವು-1ನೇ ಆ.ಸ.ನೌಕರರು ಹೇಳಿದಂತೆ ದೂರುದಾರರಿಂದ ನೀವು-2ನೇ ಆ.ಸ.ನೌಕರರು ಯಾದಗಿರಿ ನಗರದ ಡಿ.ಹೆಚ್.ಒ. ಕಛೇರಿಯ ಆವರಣದಲ್ಲಿರುವ ಡಿ.ಪಿ.ಎಂ.ಒ. ವಿಭಾಗದಲ್ಲಿ ಲಂಚದ ಹಣ ರೂ.2,000/- ಗಳನ್ನು ನೆರಳು ಸಾಕ್ಷಿದಾರರಾದ ಶ್ರೀ.ರವಿಕುಮಾರ್ ರವರ ಸಮಕ್ಷಮ ಸ್ವೀಕರಿಸುವಾಗ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಬೀಸಿದ ಬಲೆಗೆ ಸಿಕ್ಕಿಬಿದ್ದಿರುತ್ತೀರಿ.



- (ಈ) ನೀವು-2ನೇ ಆ.ಸ.ನೌಕರರು ದೂರುದಾರರಿಂದ ಸ್ವೀಕರಿಸಿದ ಲಂಚದ ಹಣ ರೂ.2,000/- ಗಳನ್ನು ಪಂಚಸಾಕ್ಷಿದಾರರ ಸಮಕ್ಷಮ ತನಿಖಾಧಿಕಾರಿಯವರು ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.
- (ಉ) ತನಿಖಾಧಿಕಾರಿಯವರು ನಿಮ್ಮ-2ನೇ ಆ.ಸ.ನೌಕರರ ಎರಡೂ ಕೈಬೆರಳುಗಳನ್ನು ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ದ್ರಾವಣದಲ್ಲಿ ಅದ್ದಿಸಿ ತೊಳೆಯಿಸಿದಾಗ, ಸದರಿ ದ್ರಾವಣ ತಿಳಿ ಗುಲಾಬಿ ಬಣ್ಣಕ್ಕೆ ತಿರುಗಿ, ಸಕರಾತ್ಮಕವಾದ ಫಲಿತಾಂಶಬಂದಿರುತ್ತವೆ.
- (ಊ) ತನಿಖಾಧಿಕಾರಿಯವರು ಅದೇ ದಿವಸ ನಿಮ್ಮನ್ನು-1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರನ್ನು ಅದೇ ಕಾರಣಕ್ಕಾಗಿ ದಸ್ತಗಿರಿ ಮಾಡಿ ನ್ಯಾಯಾಂಗ ಬಂಧನಕ್ಕೆ ಒಳಪಡಿಸಿರುತ್ತಾರೆ.
- (ಋ) ತನಿಖಾಧಿಕಾರಿಯವರು ಸದರಿ ಲಂಚದ ಹಣದ ಬಗ್ಗೆ ನಿಮ್ಮನ್ನು-1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರನ್ನು ಪ್ರಶ್ನಿಸಿದಾಗ, ಸಮಾಧಾನಕಾರಕ ಅಥವಾ ಸೂಕ್ತ ಉತ್ತರವನ್ನು ನೀಡಲು ವಿಫಲರಾಗಿರುತ್ತೀರಿ.
- (ಎ) ದೂರುದಾರರ, ಪಂಚರ ಹಾಗೂ ಇತರ ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳನ್ನು ಮತ್ತು ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರುಪಡಿಸಿದ್ದು, ಅವೂ ಕೂಡ ನೀವು-1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ದುರ್ನಡತೆ ಎಸಗಿರುವುದನ್ನು ತೋರಿಸುತ್ತದೆ.

ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.



ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ಬೆಂಗಳೂರಿನಲ್ಲಿರುವ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಅಪರ ಪೊಲೀಸ್ ಮಹಾನಿರ್ದೇಶಕರು ತಮ್ಮ ಪತ್ರದೊಂದಿಗೆ ಯಾದಗಿರಿ ಜಿಲ್ಲೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರ (ಇನ್ನು ಮುಂದೆ 'ತನಿಖಾಧಿಕಾರಿ' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ, (1) ಡಾ|| ಅಭಯಕುಮಾರ್, ಜಿಲ್ಲಾ ಯೋಜನಾ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ ಮತ್ತು (2) ಶ್ರೀ.ಶೇಖ್ ಮೈಹಿಮುದ್, ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು, ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಕ್ರಮವಾಗಿ '1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರ' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ, ಡಾ:ಸೂರ್ಯಪ್ರಕಾಶ ತಂದೆ ಮಲ್ಲಣ್ಣ ಕಂದಕೂರ, ಜಿಲ್ಲಾ ರೋಗವಾಹನ ಆಶ್ರಿತ ರೋಗಗಳ ನಿಯಂತ್ರಣಾಧಿಕಾರಿಗಳು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ, ಯಾದಗಿರಿ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ಕೆಲಸದ ಸಂಬಂಧ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಎಸಗಿದ್ದಾರೆಂದು ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 7(2) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಲಾಗಿದೆ.

2. ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:-

- (ಅ) ದಿನಾಂಕ:22-12-2014 ರಂದು ಯಾದಗಿರಿ ಜಿಲ್ಲೆಯಲ್ಲಿ ಸಿ.ಇ.ಒ. ರವರು ಕೈಗೊಂಡ ಸಭೆಯ ನಡವಳಿಕೆಯನ್ನು ನೀಡಲು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ದೂರುದಾರರಿಗೆ ರೂ.3,000/- ಗಳ ಲಂಚದ ಹಣ ಬೇಡಿಕೆ ಇಟ್ಟು, ಲಂಚದ ಹಣ ಕೊಟ್ಟರೆ ಮಾತ್ರ ಸಭೆಯ ನಡವಳಿಕೆಯನ್ನು ಕೊಡುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ.
- (ಆ) ದೂರುದಾರರಿಗೆ ಲಂಚದ ಹಣ ಕೊಡಲು ಇಷ್ಟವಿಲ್ಲದೇ ಇದ್ದುದರಿಂದ ದಿನಾಂಕ:20-02-2015 ರಂದು ಯಾದಗಿರಿ ಜಿಲ್ಲಾ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ಠಾಣಾಧಿಕಾರಿಯವರ ಮುಂದೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ, ಠಾಣಾಧಿಕಾರಿಯವರು ಸದರಿ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ:1/2015



ಕಲಂ 7, 13(1)(ಡಿ) ಸಹ ವಾಚಕ 13(2) ಪಿ.ಸಿ. ಕಾಯ್ದೆ, 1988ರ ಪ್ರಕಾರ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು, ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯನ್ನು ಮಾನ್ಯ ನ್ಯಾಯಾಲಯಕ್ಕೆ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಇ) ದಿ:20-2-2015 ರಂದು 1ನೇ ಆ.ಸ.ನೌಕರರು ಹೇಳಿದಂತೆ ದೂರುದಾರರಿಂದ 2ನೇ ಆ.ಸ.ನೌಕರರು ಯಾದಗಿರಿ ನಗರದ ಡಿ.ಹೆಚ್.ಒ. ಕಛೇರಿಯ ಆವರಣದಲ್ಲಿರುವ ಡಿ.ಪಿ.ಎಂ.ಒ. ವಿಭಾಗದಲ್ಲಿ ಲಂಚದ ಹಣ ರೂ.2,000/- ಗಳನ್ನು ನೆರಳು ಸಾಕ್ಷಿದಾರರಾದ ಶ್ರೀ.ರವಿಕುಮಾರ್ ರವರ ಸಮಕ್ಷಮ ಸ್ವೀಕರಿಸುವಾಗ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಬೀಸಿದ ಬಲೆಗೆ ಸಿಕ್ಕಿಬಿದ್ದಿರುತ್ತಾರೆ.

(ಈ) 2ನೇ ಆ.ಸ.ನೌಕರರು ದೂರುದಾರರಿಂದ ಸ್ವೀಕರಿಸಿದ ಲಂಚದ ಹಣ ರೂ.2,000/- ಗಳನ್ನು ಪಂಚಸಾಕ್ಷಿದಾರರ ಸಮಕ್ಷಮ ತನಿಖಾಧಿಕಾರಿಯವರು ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಉ) ತನಿಖಾಧಿಕಾರಿಯವರು 2ನೇ ಆ.ಸ.ನೌಕರರ ಎರಡೂ ಕೈಬೆರಳುಗಳನ್ನು ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ದ್ರಾವಣದಲ್ಲಿ ಅದ್ದಿಸಿ ತೊಳೆಯಿಸಿದಾಗ, ಸದರಿ ದ್ರಾವಣಗಳು ತಿಳಿ ಗುಲಾಬಿ ಬಣ್ಣಕ್ಕೆ ತಿರುಗಿ, ಸಕರಾತ್ಮಕವಾದ ಫಲಿತಾಂಶಬಂದಿರುತ್ತವೆ.

(ಊ) ತನಿಖಾಧಿಕಾರಿಯವರು ಅದೇ ದಿವಸ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರನ್ನು ಅದೇ ಕಾರಣಕ್ಕಾಗಿ ದಸ್ತಗಿರಿ ಮಾಡಿ ನ್ಯಾಯಾಂಗ ಬಂಧನಕ್ಕೆ ಒಳಪಡಿಸಿರುತ್ತಾರೆ.

(ಋ) ತನಿಖಾಧಿಕಾರಿಯವರು ಸದರಿ ಲಂಚದ ಹಣದ ಬಗ್ಗೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರನ್ನು ಪ್ರಶ್ನಿಸಿದಾಗ, ಸಮಾಧಾನಕಾರಕ ಅಥವಾ ಸೂಕ್ತ ಉತ್ತರವನ್ನು ನೀಡಲು ವಿಫಲರಾಗಿರುತ್ತಾರೆ.

(ಎ) ದೂರುದಾರರ, ಪಂಚರ ಹಾಗೂ ಇತರ ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳನ್ನು ಮತ್ತು ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರುಪಡಿಸಿದ್ದು, ಅವೂ ಕೂಡ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ದುರ್ನಡತೆ ಎಸಗಿರುವುದನ್ನು ತೋರಿಸುತ್ತದೆ.



3. ಆರೋಪ ಪಟ್ಟಿಯಲ್ಲಿ ಕಾಣಿಸಿರುವ ಸಂಗ್ರಹವಾದ ಆಧಾರಗಳಿಂದಾಗಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಅಧಿಕಾರ ಒಲವು ತೋರಲು ಲಂಚದ ಹಣಕ್ಕೆ ಒತ್ತಾಯ ಮಾಡಿ, ಸ್ವೀಕರಿಸಿದ್ದು, ಮೇಲ್ನೋಟಕ್ಕೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡುಬಂದಿದ್ದು, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿ ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.
4. ನಂತರ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಿಗೆ ವೀಕ್ಷಣಾ ಟಿಪ್ಪಣಿಯನ್ನು ಕಳುಹಿಸಿ, ಅವರ ದುರ್ನಡತೆಯ ಬಗ್ಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕೈಗೊಳ್ಳುವ ಸಂಬಂಧ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಏಕೆ ಶಿಫಾರಸು ವರದಿ ಕಳುಹಿಸಬಾರದು? ಎಂಬ ಬಗ್ಗೆ ಕಾರಣಗಳನ್ನು ಕೇಳಲಾಯಿತು. 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಕಾಣಿಸಿದ ಸಂಗತಿಗಳನ್ನು ನಿರಾಕರಿಸಿ, ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿರುವ ಕಾರಣಗಳಿಗಾಗಿ ತಮ್ಮ ವಿರುದ್ಧದ ತನಿಖೆಯನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ. ಆದರೆ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿರುವ ಕಾರಣಗಳು ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಕವಾಗಿರುವುದಿಲ್ಲ.
5. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1)(ಎ) ಮತ್ತು (ಎ) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ. ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿ, ಆದೇಶ ಮಾಡಿದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.



4. The aforesaid 'Articles of Charge' was served on the DGO No.1 and 2, DGO No.1 and 2 appeared before this authority on 23/12/2016 and their first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGO No.1 and 2 pleaded not guilty and claimed to be enquired about the charges.
5. The Disciplinary Authority has got examined the complainant as PW-1 and one shadow witness by name Sri. Ravikumar as PW-2 and the Investigating Officer as PW-3 and Ex.P.1 to 18 are got marked on their side. On the other hand, the DGO No.1 and 2 got examined themselves as DW-1 and DW-2 and Ex.D.1 to Ex.3 are got marked.
6. Now points that arise for my consideration are:

Point No.1 : Whether the charges framed against
DGO No.1 and 2 are proved?
Point No.2 : What order?

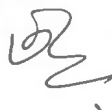
7. Heard, perused the entire case record and heard the argument of both the side.

8. My answer to the above points are as under:

Point No. 1: **In the Affirmative as against DGO No.1 and 2.**
Point no. 2 : **As per final order for the following ;**

REASONS

9. **Point No.1** : The complainant by name Dr. Suryaprakash S/o Mallanna Kandakura, District Disease Control Officer, Yadagiri District, Yadagiri has filed the complaint against **1) Dr. Abhayakumar**, District Programme Management Officer, Yadgiri



District and **2) Shiek Mohammed**, First Division Assistant, District Health and Family Welfare Department, Yadgiri District alleging misconduct by demanding and also by receiving bribe amount from him while discharging their duty as a Government Servants.

10. The complaint is that, in order to give the meeting proceedings which was held by the CEO on 22/12/2014, the DGO No.1 and 2 demanded bribe amount of Rs.3,000/-. As the complainant was not interested in giving bribe amount, he went to the Lokayukta Police Station, Yadagiri on 27/01/2015 and informed about the demand made by DGO No.1 and 2. After obtaining clarification from the Lokayukta Police, he made a call to DGO No.1 through his mobile No.9902954869 and again asked for the meeting proceedings, then also DGO No.1 had asked for bribe amount of Rs.3,000/-, when the complainant asked him to reduce the said amount, DGO No.1 asked him to pay Rs.2,000/- and informed him to pay the balance amount of Rs.1,000/- later and also informed him to hand over Rs.2,000/- to DGO No.2. Thereafter, again he went to Lokayukta Police Station on 19/02/2015 and they heard the conversation which he had recorded in his mobile. Again the Lokayukta Police asked him to make a call to DGO No.1. He had again called to DGO No.1 and again he had demanded for bribe amount and then the complainant lodged a written complaint on 20/02/2015 along with the said recording. Then the Lokayukta Police registered a case against DGO No.1 and 2 in their Cr.No.1/2015 for the offences punishable U/s.7, 13(1)(d) R/W Sec.13(2) of PC Act, 1988. Thereafter, the Lokayukta Police laid a trap on 22/02/2015 when the complainant had handed over the bribe amount to DGO No.2 as per the say of DGO No.1, in the presence of



shadow witness by name Sri. Ravikumar. After that, the I.O seized Rs.2,000/- bribe amount from the possession of DGO No.2 and when they washed the hands of DGO No.2 in sodium carbonate liquid, it has turned to pink colour. Thereafter, the I.O arrested the DGO No.1 and 2. The DGO No.1 and 2 failed to give satisfactory explanation regarding the possession of the bribe amount with DGO No.2. Thereafter, I.O recorded the statements of witnesses and collected the relevant necessary documents and filed charge-sheet after obtaining necessary permission from the concerned department.

11. The defence of the DGO No.1 and 2 is that, the material on record and the demand for bribe and acceptance by the DGO No.2 from the complainant to do official favour to the complainant prima-facie showed that it is necessary to conduct departmental enquiry against the DGO No.1 and 2 is bad in law and against the principles of natural justice. They have denied that they have failed to maintain absolute integrity, devotion to duty and also acted in a manner unbecoming of a Government servant and thereby committed misconduct.

12. Here, the complainant by name Dr. Suryaprakash got examined as PW-1. He has deposed in his chief examination saying that, he had asked for the meeting proceedings which was held by their CEO on 22/12/2014 from DGO No.1. He had assured that he will hand over the same but did not give. Again when he had asked for the same on 27/01/2015 the DGO No.1 had demanded for bribe amount of Rs.3,000/- to give the meeting proceedings. So, he went to the Lokayukta Police Station, Yadgiri and informed about the demand made by DGO No.1. They had asked for proof. Then he had called



DGO No.1 through his mobile. Then also the DGO No.1 had demanded for Rs.3,000/- as bribe amount and when the complainant requested him to reduce the same, the DGO No.1 had informed him to pay Rs.2,000/- and to pay the balance amount of Rs.1,000/- later. Thus, the complainant had recorded the said conversation took place in between them. On 19/02/2015 again he went to the Lokayukta Police Station, Yadagiri and they heard the conversation took place between him and the DGO No.1 which was recorded by him in his mobile. Thereafter, the Lokayukta Police asked him to bring amount on the next day. On 20/02/2015 in between 9.30am to 10.00am he went to Lokayukta Police and lodged a complaint against DGO No.1 and 2. (The said complaint is got marked as Ex.P.1.) Further, he has deposed that on that day he had handed over Rs.2,000/- to I.O. The I.O made the witnesses to hear the conversation which was recorded by the complainant in his mobile and transferred the same to a CD.

13. I have gone through this complaint in detail. It is very clearly stated in the complaint that, the DGO No.1 had demanded for Rs.3,000/- as a bribe amount to give the meeting proceedings which was held by the CEO on 22/12/2014. When the complainant requested him to reduce the said amount, the DGO No.1 had asked him to pay Rs.2,000/- and to pay the balance amount of Rs.1,000/- later. He had also informed him to hand over the said amount to DGO No.2. So, he met the P.I. of Lokayukta office, Yadagiri. Then recorded the conversation of demand for bribe amount by the DGO No.1 as per the direction of the I.O. and handed over his mobile along with Rs.2,000/- and lodged a complaint against the DGO No.1 and 2.



14. This complaint was lodged on 22/02/2015 at 10.20am. A case has been registered against the DGO No.1 and 2 in their Cr.No.1/2015 for the offences punishable U/s .7, 13(1)(d) and Sec.13(2) of P.C.Act, 1988.

15. This complainant has been cross examined by the advocate for DGO No.1 and 2. The advocate for DGO No.1 and 2 has not denied the contents of the complaint i.e. Ex.P.1. In the cross examination the complainant has deposed as “ದಿನಾಂಕ: 19/02/2015 ರಂದು ನನಗೆ ಈಗ ತೋರಿಸಿದಂತೆ ನನ್ನ ಮತ್ತು 1ನೇ ಆ.ನೌ.ರರ ನಡುವೆ ಆದ ಸಂಭಾಷಣೆಯನ್ನು ಮೊಬೈಲ್‌ನಲ್ಲಿ ದಾಖಲು ಮಾಡಿದ್ದು ಅದನ್ನು ನಿ.ಡಿ-1 ರಂತೆ ಲಿಪಿಕರಿಸಿದ್ದಾರೆ ಎಂದರೆ ಸರಿ. ನಿ.ಡಿ-1ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ 1ನೇ ಆ.ಸ.ನೌ.ರರು ಲಂಚದ ಹಣಕ್ಕೆ ಬೇಡಿಕೆ ಇಟ್ಟಿಲ್ಲ ಎಂದರೆ ಸರಿಯಲ್ಲ”. Ex.D.1 is the conversation which was took place between the complainant and another person i.e. DGO No.1 which was taken down in writing. This conversation reveal that amount has to be handed over to one Sheikh i.e. DGO No.2. Furhter Ex.D.1 and 2 are got marked through this complainant while cross examining him. It is an endorsement given by DGO No.1 dtd:7-2-2015. The endorsement is in the handwriting of DGO No.1 which is as under;

“ದಿನಾಂಕ:31-01-2015ರಂದು ಅಜೆಂಡಾದಲ್ಲಿ ತಾವು ಉಲ್ಲೇಖಿಸಿದ ಯಾವ ವಿಷಯವೂ ಇರುವುದಿಲ್ಲ. ಹೀಗಾಗಿ ಬಿಟ್ಟು ಹೋಗುವ ಪ್ರಶ್ನೆಯೇ ಉದ್ಭವಿಸುವುದಿಲ್ಲ. ವಿನಾಕಾರಣ ಮತ್ತೊಬ್ಬರ ಮೇಲೆ ಗೂಬೆ ಕೂರಿಸುವುದು ತಪ್ಪು ಮಾಹಿತಿ ನೀಡುವುದು, ಅಸಂಭದ್ಧ ಪತ್ರ ವ್ಯವಹಾರ ಕೈಗೊಳ್ಳುವುದು ತಮ್ಮ ಜಾಯಮಾನವೇನೋ? ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿದ್ದು, ತಮ್ಮ ಕಾರ್ಯವೈಖರಿಯ ಬಗ್ಗೆ ಆತ್ಮಾವಲೋಕನ ಮಾಡಿ ಪರಾಮರ್ಶೆ ಮಾಡಿಕೊಳ್ಳುವುದು ಸೂಕ್ತವೇನೋ? ಎಂದು ನಮಗೆ ಅನಿಸಿದೆ. ಭಗವಂತ ತಮಗೆ ಸದ್ಬುದ್ಧಿ ಕೊಡಲಿ ಎಂದು ಪ್ರಾರ್ಥಿಸುತ್ತಾ.....” Regarding this Ex.D.2 the complainant has deposed in his cross examination as, “ನನಗೆ ಈಗ ತೋರಿಸಿದಂತೆ ದಿ:07/02/2015 ರಂದು ನಾನು 1ನೇ ಆ.ನೌ.ರರ ವಿಳಾಸಕ್ಕೆ ಪತ್ರ ಬರೆದಿದ್ದೇನೆ ಎಂದರೆ ಸರಿ.



ಸದರಿ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ನಿ.ಡಿ.-2ರಂತೆ ಗುರುತಿಸಲಾಗಿದೆ. ನಿ.ಡಿ.-2 ಪತ್ರದಲ್ಲಿ ನಿ.ಡಿ.-2(ಎ)ನಂತೆ ಹಿಂಬರಹ ಕೊಟ್ಟಿದ್ದಾರೆ ಎಂದರೆ ಸಾಕ್ಷಿದಾರರು ಸುಳ್ಳು ಹಿಂಬರಹ ಕೊಟ್ಟಿರುವುದಾಗಿ ನುಡಿಯುತ್ತಾರೆ. ದಿ:11/02/2015ರಂದು ನಮ್ಮ ಕಚೇರಿ ಇ-ಮೇಲ್ ಐಡಿಗೆ ರವಾನೆ ಮಾಡಿದ್ದಾರೆ ಎಂದರೆ ಸರಿಯಲ್ಲ. ನನಗೆ ಈಗ ತೋರಿಸಿದ ಪತ್ರ ದಿ:11/02/2015ರಲ್ಲಿ ಕಾಣಿಸಿದ ಇ-ಮೇಲ್ ಐಡಿ ನಮ್ಮ ಕಚೇರಿಗೆ ಸಂಬಂಧಪಟ್ಟಿದೆ ಎಂದರೆ ಸರಿ.” But, as per the complaint, the complainant had asked for the meeting proceedings which was held on 22/12/2014 and not on 31/01/2015. As per DGO No.1 the said meeting proceedings sent through e-mail on 31/01/2015 itself. It is admitted by the complainant also. Here, it is important to note that this complaint was lodged before the Karnataka Lokayukta, Yadgir on 20/02/2015. The complainant had recorded the conversation took place between him and the DGO No.1 on 19/02/2015. If at all the DGO No.1 had sent the meeting proceedings through the e-mail itself, why he had demanded for bribe amount of Rs.3000/- on 19/02/2015?

16. The complainant further deposed in his chief examination saying that after handing over Rs.2,000/- to the I.O, the witnesses who were present there had written down the numbers of the said currency notes in a separate white sheet. Thereafter, the Lokayukta officials had applied phenolphthalein powder to those four Rs.500/- currency notes and kept the same in the shirt pocket of the complainant through the witness Sri. Ravikumar. Thereafter when the officials of the Lokayukta Police washed the hands of Sri Ravikumar in Sodium Carbonate liquid, it has turned to pink colour. The I.O seized the said pink coloured liquid in a separate bottle through the pre-trap mahazar i.e., Ex.P.3. The complainant also deposed that the I.O informed him



to give signal after handing over the bribe amount to DGO No.2 by wiping his face through his hands. The complainant has identified his signature on Ex.P.3 i.e. pre-trap mahazar.

17. The pre-trap mahazar i.e. Ex.P.3 reveals about the complaint and also registration of a criminal case against the DGO No. 1 & 2 in their Cr.No.1/2015 for the offences punishable U/s.7, 13(1)(d) R/W Sec.13(2) of PC Act, 1988; conversation took place between the complainant and the DGO No.1, which was recorded by the complainant in his mobile and thereafter it was got transferred to one blank CD and it was seized; the hearing of the said conversation by the panch witnesses; production of four Rs.500/- currency notes by the complainant and applying of the Phenolphthalein powder to those currency notes; washing the hands of witness Sri. Ravikumar & change of the colour of the liquid and its seizure have all been examined by me.
18. The shadow witness by name Sri. Ravikumar is examined as PW-2 before this authority. He has also deposed about his presence at the Lokayukta Office, Yadgir, the presence of another panch witness by name Nagareddy, the contents of the complaint explained by Lokayukta Officials to them, hearing of conversation that took place between the complainant and the DGO No.1 which was recorded by the complainant in his mobile and its transfer to a blank CD, production of four Rs.500/- currency notes by the Complainant in their presence and the writing down of numbers of those currency notes in a mahazar. He has also deposed about applying Phenolphthalein powder to those notes and keeping those notes by him only in the shirt pocket of the complainant and also about



washing of his hands in a liquid which turned to pink colour, seizure of the said pink coloured liquid in a bottle by the I.O., He has also deposed that the I.O. also gave one voice recorder to the complainant to record the conversation at the time of handing over the bribe amount to the DGO No.2. He has also deposed about the instructions given by the I.O. to the complainant as well as to himself. He has also deposed about the drawing of mahazar regarding all these procedural at the Lokayukta Office, Yadgir. He has identified his signature on the said mahazar at Ex.P.3(a).

19. In the cross examination this PW-2 has clearly deposed as, “...ದೂರುದಾರರು ನೀಡಿದ್ದ ದೂರನ್ನು ನಾನು ಓದಿದ್ದೆ ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್‌ನಲ್ಲಿ ದಾಖಲಿಸಿದ್ದ ಸಂಭಾಷಣೆಯನ್ನು ಅಲ್ಲಿ ನನಗೆ ಕೇಳಿಸಿದ್ದರು. ಆ ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್‌ನಲ್ಲಿ ಆಸನೊ-1ರವರು ಹಣಕೊಡಬೇಕು ಎಂದು ಬೇಡಿಕೆ ಇಟ್ಟರಲ್ಲಿಲ್ಲ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ಆ ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್‌ನಲ್ಲಿ ಇಬ್ಬರು ಮಾತನಾಡುವ ಸಂಭಾಷಣೆ ರೆಕಾರ್ಡ್ ಆಗಿತ್ತು. ಆ ಸಂಭಾಷಣೆಯ ಅವಧಿ ಅಂದಾಜು 3 ರಿಂದ 4 ನಿಮಿಷಗಳದ್ದು. ಲೋಕಾಯುಕ್ತ ಕಚೇರಿಯಲ್ಲಿದ್ದ ರೈಟರ್‌ರವರು, ಆ ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್‌ನಲ್ಲಿದ್ದಂತಹ ಸಂಭಾಷಣೆಯನ್ನು ಲಿಖಿತ ರೂಪಕ್ಕೆ ಇಳಿಸಿದ್ದರು. ಅದನ್ನು ನನ್ನ ಎದುರಿನಲ್ಲೇ ಮಾಡಿದ್ದರು. ನನ್ನ ಸಮಕ್ಷಮ ಆ ಸಂಭಾಷಣೆಯನ್ನು ಲಿಖಿತ ರೂಪಕ್ಕೆ ಇಳಿಸಿರುವುದಿಲ್ಲ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ಲೋಕಾಯುಕ್ತ ಕಚೇರಿಯಲ್ಲಿ ತಯಾರಿಸಿದ ನಿ.ಪಿ.3 ಮಹಜರನ್ನು ನನಗೆ ಓದಿ ಹೇಳಿದ ನಂತರ ನಾನು ಸಹಿ ಮಾಡಿರುತ್ತೇನೆ. ಮೊದಲೇ ತಯಾರಿಸಿದ್ದಂತಹ ಮಹಜರ್‌ಗೆ ನಾನು ಸಹಿ ಹಾಕಿರುತ್ತೇನೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ.” Thus, the shadow witness Sri Ravikumar has clearly deposed about Ex.P.3 i.e., pre-trap mahazar.

20. The I.O. Sri. B. Amaresh, Police Inspector got examined as PW-3. He has deposed before this authority in his Chief examination regarding the receipt of complaint given by the complainant along with the mobile of the complainant which contains conversation that took place between the complainant and the DGO No.1 and its transfer to a

blank CD; registration of a case against DGO No.1 & 2 in their Cr.No.1/2015 for the offences punishable U/s.7, 13(1)(d) R/W Sec.13(2) of PC Act, 1988; (the FIR is got marked as Ex.P.8 and I.O.s signature at Ex.P.8(a).

21. He has further deposed about the presence of panch witnesses at his office at his request to the higher officers of the said witnesses i.e, Sri. Ravikumar and Nagareddy from the Office of Assistant Agriculture Office, Yadgir and hearing of conversation by them took place in between the complainant and the DGO No.1 recorded by the complainant in his mobile. He has further deposed about the production of four 500/- rupees currency notes by the Complainant and writing down the numbers of those currency notes by the panch witnesses in a separate sheet, which is got marked as Ex.P.2.
22. Further, he has also deposed about the applying of Phenolphthalein powder to those notes by his staff and counting of those notes by the panch witness Sri. Ravikumar and washing of his hands in sodium carbonate liquid and the liquid turned to Pink colour, seizure of the said pink coloured liquid in one bottle by him.
23. He has further deposed that, he gave instruction to the complainant to hand over the tainted notes to the DGO No.2 whenever demanded by DGO No.2 only and after handing over the same to the DGO No.2, to give signal by wiping his face by his hands. He had directed the panch witness Sri. Ravikumar to go with the complainant as a shadow witness and to observe all the things which are going to happen and also handed over one digital voice recorder to the complainant to record the conversation which was going to take place between



himself and the DGO No.2 at the time of handing over of tainted notes and had also informed him about the operation of the said voice recorder. He has further deposed about the drawing of the mahazar about all the procedure stated above, which is got marked as Ex.P.3 and he has identified his signature on Ex.P.3(b).

24. Here PW-3 I.O has been cross examined by the advocate for DGO No.1 & 2. But regarding Ex.P.2 and Ex.P.3 he has not been cross examined. He has not been cross examined regarding the procedural aspects that took place at the Office of Lokayukta, Yadgir. The suggestions by the advocate for DGO No.1 & 2 are that this IO has not received any document regarding the pendency of work with DGO No.1 at the time of receiving complaint. Another suggestion is that the I.O has not seized the memory card of the mobile of the complainant.
25. The I.O. further deposed that, on 20/02/2015, after he drew the pre trap mahazar at his office they left their office and reached near the office of the complainant and DGOs around 12-15 P.M. The complainant and the shadow witness Ravikumar went in side the Hospital where the DGO No.1 was there and they scattered here and there outside the office. At about 12.30 P.M., the complainant came outside the office and gave signal by wiping his face with his handkerchief. Then he and his staff went inside the office, the shadow witness Ravikumar showed DGO No.2 and informed that he has received the amount. Then he and his staff introduced themselves to DGO No.2. The shadow witness Ravikumar informed him that as per the direction of DGO No.1, the DGO No.2 had received the said amount. His hands were washed in sodium carbonate liquid, which



turned to pink colour and he had seized it in a separate bottle. The DGO No.2 produced the tainted currency notes which he had kept in his right pant pocket. Then he had verified the currency numbers of those notes with the numbers which were already written in a separate white sheet and they tallied. Then he had seized the said currency notes. Further, he has got identified the voice of the DGO No.1 through Amaresh Koluru, DHO, Yadgir who was the superior officer of DGO No.1 & 2. He had also received a written explanation from DGO No.1 & 2 regarding possession of those tainted notes with DGO No.2, which are got marked as Ex.P.10 & Ex.P.11. He has also deposed about the seizure of relevant documents through DHO, Yadgir. The said relevant documents which are in 18pages are got marked as Ex.P.4. The xerox copies of the photographs are marked as Ex.P.6 & Ex.P.7. The rough sketch is got marked as Ex.P.12 and the sketch prepared by the PWD Engineer is marked as Ex.P.13. Regarding the above procedural aspect, he drew a trap mahazar which is got marked as Ex.P.4.

26. Here, this I.O has been cross examined by the advocate for DGO No.1 & 2. In the cross examination the I.O has deposed as under;

“ನನ್ನ ತನಿಖಾ ವೇಳೆಯಲ್ಲಿ ಶಾಖಾಧಿಕಾರಿ ನೀಲಕಂಠರವರ ಹೇಳಿಕೆಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತೇನೆ. ಅವರಲ್ಲಿ **Proceeding** ಬಗ್ಗೆ ವಿಚಾರಿಸಿರುವುದಿಲ್ಲ. ನಿ.ಪಿ.3ರಂತೆ ಯಾವುದೇ ಮಹಜರನ್ನು ಮಾಡಿರುವುದಿಲ್ಲ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ನಮ್ಮ ತನಿಖೆಗೆ ಅನುಕೂಲಕರವಾಗುವ ರೀತಿಯಲ್ಲಿ ನಿ.ಪಿ.3ನ್ನು ತಯಾರಿಸಿರುತ್ತೇನೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ.

ನಿ.ಪಿ.12 ಕರಡು ನಕಾಶೆ ಡಿಪಿಎಂಟು ಕಚೇರಿಯದ್ದು. ದಿ:20-02-2015ರಂದು ಡಿಪಿಎಂಟು ಕಚೇರಿಯಲ್ಲಿ ಅಂತಹ ಯಾವುದೇ ದಾಳಿ ನಡವಳಿಕೆಗಳು ನಡೆದಿರುವುದಿಲ್ಲ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ನಿ.ಪಿ.5 ಟ್ರಾಪ್ ಮಹಜರನ್ನು ನಮಗೆ ಅನುಕೂಲಕರವಾಗುವ



ರೀತಿಯಲ್ಲಿ ತಯಾರಿಸಿರುತ್ತೇವೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ನಾನು ಕೊಟ್ಟಿದ್ದಂತಹ ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್‌ನಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಸಂಭಾಷಣೆ ರೆಕಾರ್ಡ್ ಆಗಿರದೇ ಇದ್ದುದರಿಂದ ಈ ಬಗ್ಗೆ ಸುಳ್ಳು ಕಾರಣವನ್ನು ನಿ.ಪಿ.5 ಟ್ರಾಪ್ ಮಹಜರನಲ್ಲಿ ತಿಳಿಸಿರುತ್ತೇನೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ.

ನಿ.ಪಿ.4ನ್ನು ಆಸನೌರವರ ಕಚೇರಿಯಲ್ಲೇ ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತೇನೆ. ನಿ.ಪಿ.4ರ ಸಭೆಯಲ್ಲಿ ಫಿಯಾದುದಾರರು ಸಹಾ ಒಬ್ಬ ಸದಸ್ಯರಾಗಿದ್ದರು ಎನ್ನುವುದು ಸರಿ. ನಿ.ಪಿ.4ರಲ್ಲಿ ಇರುವ ಜಿಲ್ಲಾ ಯೋಜನಾ ನಿರ್ವಹಣಾ ಅಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯದ ಕಚೇರಿ ಟಿಪ್ಪಣಿಯ ಕಂಡಿಕೆ 24ರಲ್ಲಿ, ದಿ:26-11-2014ರಂದು ಸಭೆಯ ನಡವಳಿಕೆಗಳನ್ನು ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರ ಸಹಿಗಾಗಿ ಸಲ್ಲಿಸಲಾಗುತ್ತಿದೆ ಎಂದಿದೆ ಎನ್ನುವುದು ಸರಿ. ನಿ.ಪಿ.4ರ ಕಂಡಿಕೆ 29ರಲ್ಲಿ ದಿ:7-1-2015ರಂದು ಅಧ್ಯಕ್ಷರ ಸಹಿಯನ್ನು ಪಡೆದಿರುತ್ತಾರೆ ಎನ್ನುವುದು ಸರಿ.” Thus, the I.O has denied the suggestions put by the advocate for DGO No.1 & 2. Nothing worth has been elicited from the mouth of I.O which is helpful for DGO NO.1 & 2. Moreover the advocate for DGO No.1 & 2 has not corss examined about the procedural aspects of trap mahazar.

27. Here, the chemical report is got marked as Ex.P.14. The opinion of the chemical examiner is as, **“The presence of phenolphthalein is detected in the both right and left hand finger washes of the AGO-2 and also detected in articles bearing no’s(2),(6) & (7).”** Here the article No.2 is pink coloured solution. The article No.6 is cover with currency notes. The article No.7 is light pink coloured solution (AGO-2’s pant left pocket wash).



28. Regarding this EX.P.14 as well as change of colour of liquid when the hands of DGO No.2 washed at the time of trap, there is no cross examination by the DGO's side to PW-1, PW-2 & PW-3.
29. Ex.P.15 is the call record which reveal that the complainant had called to the number of the DGO No.1 as he has stated in his complaint. It is also not disputed by the DGO's side.
30. Here, the advocate of DGO's cross examined the complainant regarding his personal official aspects. The complainant has admitted in his cross examination that the villagers of Sydapura Village of Yadgir Taluk, Gulbarga District complained against him on 24/10/2007 to CEO, ZP, Gulbarga. He has also stated that his staff also gave a false complaint to the DHO regarding the misappropriation of funds by him. He has deposed that he does not know that on 11/08/2008 one of his staff by name Chandrakala W/o Lingappa gave a complaint to the DHO stating that her salary has not been disbursed. He has admitted that SC No.14/2009 also registered against him under SC/ST Act. He has also admitted that when Smt. Chandrakala lodged a complaint against him, he has been suspended. By taking these admissions from the complainant, the advocate for DGO No.1 & 2 further cross examined the complainant stating that when so many cases and complaints are against him, his complaint against these DGO's is nothing but a false and frivolous one, which is denied by the complainant. Regarding this aspect the complainant has deposed in his cross examination as,



“ದಿ:18/02/2015 ರಂದು ಡಿಹೆಚ್‌ಟಿ ಹಾಗೂ ಇತರೆ ಮೇಲಾಧಿಕಾರಿಗಳ ವಿರುದ್ಧ ನಾನು ಸಿ.ಇ.ಟಿ., ಜಿ.ಪಂ., ಅವರಿಗೆ ದೂರು ಕೊಟ್ಟಿದ್ದೇನೆ ಎಂದರೆ ಸರಿ. ನಾನು ಪ್ರತಿನಿತ್ಯವೂ ದೂರು ಕೊಡುವ ಹವ್ಯಾಸ ಹೊಂದಿದ್ದೇನೆ ಎಂದರೆ ಸರಿಯಲ್ಲ”. There may be complaints against this complainant by his staff and others also. Further he might have lodged complaints against others also. But regarding this complaint, as the DGO No.1 had demanded for bribe amount of Rs.3000/- to give the meeting proceedings which was held on 22/12/2014 by the CEO, he has lodged a complaint to the Lokayukta Police Station, Yadgir.

31. At this juncture I would like to mention that the apex court observed that the doctrine of natural justice must be followed in a departmental enquiry. The following principles of natural justice are applicable to the disciplinary proceedings against government servants;

- (1)The party should have the opportunity of adducing all relevant evidence which he relies on;**
- (2)The evidence of the opponent should be taken in his presence;**
- (3)He should be given an opportunity to cross-examine the witnesses examined by that party;**
- (4)No material should be relied on against him without giving him an opportunity of explaining them.**

If these principles are observed in holding a departmental enquiry, it is not open to attack on the



ground that the procedure laid down in the Evidence Act for taking evidence was not strictly followed.

32. In the present enquiry the above principles have been complied and conducted the enquiry. From the materials available on record it can said without any hesitation that the DGO No.1 had demanded for bribe amoun and accepted the same through the DGO No.2 in order to make a official favour to the complainant and thereby committed misconduct while serving as Government servants.

33. Under the above said facts and circumstances, it can be held that, this DGO No.1 and 2 committed misconduct while discharging their duty. On appreciation of entire oral and documentary evidence I hold that the charges levelled against the DGO No.1 and 2 have been proved. Hence, I answer Point No.1 in the affirmative.

34. **Point No. 2** : For the above said reasons and discussion it can be said without any hesitation that the disciplinary authority has proved the charges leveled against DGO No.1 and 2.

35. Hence, I proceed to pass the following:

ORDER

The Disciplinary Authority has proved the charges framed against the DGO No.1 **Dr. Abhayakumar**, District Programme Management Officer, Yadgiri District and DGO No.2 **Shiek**

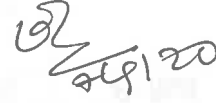


Mohammed, First Division Assistant, District Health and Family Welfare Department, Yadgiri District.

The Date of Retirement of DGO No.1 and 2 are 31/08/2027 and 30/06/2032 respectively.

This report be submitted to the Hon'ble Upalokayukta-1 in a sealed cover forthwith.

Dated this the 7th September, 2020



(K.BHAGYA)

Additional Registrar Enquiries-14,
Karnataka Lokayukta,
Bangalore.

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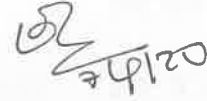
ANNEXURES

Sl. No.	Particulars of Documents	
1	Witness examined on behalf of the Disciplinary Authority	
	PW-1	Dr. Suryaprakash S/o Mallanna Kandakura, District Disease Control Officer, Yadagiri District, Yadagiri (Original)
	PW-2	Sri. Ravikumar, Agriculture Officer, Raitha Samparka Kendra, Hathikuni, Yadagiri Taluk and District (Original)
	PW-3	Sri. B. Amaresh, Police Inspector, Shahabad Nagar, Kalburgi (Original)
2	Documents marked on behalf of the Disciplinary Authority Ex.P-1 to Ex.P-18	
	Ex.P.1	Complaint given to PI, KLA, Yadagiri (Certified)
	Ex.P.2	Copy of note sheet containing Sl. Nos. of currency notes (Certified)
	Ex.P.3 (a) & 3 (b)0	Pre-trap mahazar with Signatures (Certified)
	Ex.P.4	Documents (Certified)
	Ex.P.5	Trap Mahazar with Signatures (Certified)
	Ex.P.6	Photographs (Xerox)
	Ex.P.7	Photographs (Xerox)

	Ex.P.8 & 8 (a)	FIR with Signature (Certified)
	Ex.P.9 & 9 (a)	Copy of note sheet containing Sl. Nos. of currency notes with Signatures (Xerox)
	Ex.P.10	Representation given by DGO-1
	Ex.P.11	Representation given by DGO-2
	Ex.P.12 & 12 (a)	Sketch with Signature (Xerox)
	Ex.P.13	Sketch (Xerox)
	Ex.P.14	Chemical Test Report (Xerox)
	Ex.P.15	Call details (Xerox)
	Ex.P.16	Service details of DGO-1 (Xerox)
	Ex.P.17	Service details of DGO-2 (Xerox)
	Ex.P.18	Phone conversation between DGO No.1 and complainant (Xerox)
3	Witness examined on behalf of the DGO, Documents marked on behalf of the DGO	
	DW-1	Dr. Abhayakumar, District Programme Management Officer, Yadgiri District (Original)
	DW-2	Shiek Mohammed, First Division Assistant, District Health and Family Welfare Department, Yadgiri District (Original)
4	Documents marked on behalf of the DGOs through the	

complainant	
Ex.D.1	Phone conversation between DGO No.1 and complainant (Xerox)
Ex.D.2 & 2 (a)	Endorsement in the handwriting of DGO No.1 with enclosed copy of e-mail (Xerox)

Dated this the 7th September, 2020



(K.BHAGYA)

Additional Registrar Enquiries-14,
Karnataka Lokayukta,
Bangalore.